

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2156
TO BE ANSWERED ON 09.12.2024

Environmental Clearances for Sea Plane Project

2156. SHRI K SUDHAKARAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware about the Sea Plane project that has commenced in the State of Kerala;
- (b) whether the Government has provided any clearance for the operations of the sea Plane in waterbodies around Kovalam, Kumarakom, Banasura Sagar and Mattupetty; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c) As informed by Ministry of Civil Aviation, 14 locations has been proposed by Government of Kerala which includes Kovalam, Kumarakom, Banasura Sagar Dam, Munnar, (Mattupetty Dam/Changulam Dam) for inclusion in the list of waterbodies available under the Regional Connectivity Scheme - Ude Desh Ka Aam Nagrik (RCS-UDAN). As per the 'Guidelines for seaplane operations', the State Government/UT shall be responsible to obtain the permission from local Administration/owner of water aerodrome/Port Authorities/Marine department (as applicable) as well as all statutory clearances to operate from the designated water aerodrome. No water aerodrome has so far been finalized for operation of seaplane services in the State

Further, Ministry of Environment, Forest and Climate Change has not received any proposal for a grant of the Environmental Clearance (EC), under the provisions of Environmental Impact Assessment Notifications, 2006 and as amended for the operations of the Sea Plane in waterbodies around Kovalam, Kumarakom, Banasura Sagar, and Mattupetty at Kerala.
